

**CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH**

OA No. 1052/05

Jabalpur, this the 24th day of November, 2005.

C O R A M

HON'BLE MR.M.P.SINGH, VICE CHAIRMAN

Arun Sikdar
S/o Shri R.M.Sikdar
Sub Engineer, CPWD,
At present in Valuation Cell
Income Tax
Jabalpur. Applicant.

(By applicant Shri D.K.Dixit)

Versus

1. Union of India
Through the Secretary
Ministry of Urban Development
New Delhi.
2. Director General of Works
Central Public Works Department
Nirman Bhavan.
New Delhi.
3. Valuation Officer
Valuation Cell
Department of Income Tax
Jabalpur. Respondents

(By advocate None)

ORDER (ORAL)

By M.P.Singh, Vice Chairman

By filing this OA, the applicant has claimed the following reliefs:

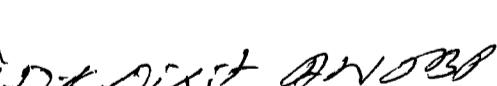
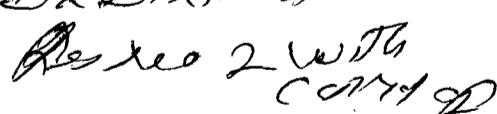
- (i) Direct the respondents to grant the financial benefits to the applicant from 9.8.99 under the ACP Scheme as contained in

A1 with all arrears from 9,8,99 till date with interest at 24% per annum.

2. The brief facts of the case are that the applicant who is working as Junior Engineer under respondent No.2 has submitted a number of representations for grant of financial benefit under ACP Scheme. The respondents have not yet considered the representations filed by the applicant. The last representation submitted by the applicant is Annexure A13 dated 25.3.2004. The applicant has forwarded the same from his Indore Office to District Valuation Officer, Bhopal.
3. In view of the above facts and circumstances of the case, I am of the considered view that ends of justice would be met if I direct respondent No.2-The Director General of Works, CPWD, New Delhi to consider the representation of the applicant dated 25.3.2004 and also consider this OA as part of the representation and take a decision by passing a detailed and reasoned order within three months from the date of receipt of a copy of this order. I do so accordingly.
4. Learned counsel for the applicant is directed to send a copy of this order as well as a copy of the OA to the respondents immediately.
5. The OA is disposed of in the above terms. No costs.


(M.P. Singh)
Vice Chairman

aa.

28/11/2004
 (1) 
 (2) 
 (3) 
 (4) 


28/11/2004